

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

I.A No.56/2019
in
Petition No. 7/MP/2019

Coram:
Shri P.K.Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Date of Order: 24th of June, 2019

In the matter of

Application for seeking interim reliefs.

**And
In the matter of**

Srijan Energy Systems Pvt. Limited
Office No.1, Gandhi Colony,
Jaora, Ratlam,
Madhya Pradesh - 457 226

....Applicant

Vs.

Power Grid Corporation of India Ltd.
Chief Operating Officer (CTU-Planning)
Power Grid Corporation of India Limited
Saudamini, Plot No.-2, Sector-29
Gurugram – 122 001, Haryana,

.... Respondent

Parties present :-

For Petitioner : Shri Sanjay Sen, Senior Advocate, SESPL
Shri Samiron Borkataky, Advocate, SESPL
Ms. Kritika Angirsh, Advocate, SESPL

For Respondent : Shri Alok Shankar, Advocate, PGCIL
Shri Ranjeet S.Rajput, Advocate, PGCIL
Shri Tushar Jain, Advocate, PGCIL
Shri K.K Jain, Advocate, PGCIL
Shri Swapnil Verma, PGCIL
Ms. Jyoti Prasad, PGCIL

ORDER

The Applicant, Srijan Energy Systems Private Limited, has filed this Interlocutory Application (IA) along with the following prayers:

- “(a) Stay the letter dated 12.4.2019 issued by the Respondent to the Applicant;*
- (b) Stay the letter dated 21.5.2019 issued by the Respondent to the Applicant whereby the Respondent has sought an irrevocable, unconditional and revolving Letter of Credit (“LC”) from the Applicant;*
- (c) Direct the Respondent to not take any coercive action of any nature whatsoever against the Applicant in relation to its project and under the original LTA Agreement and TSA dated 11.7.2017.”*

2. The brief background of the case is that the Applicant has claimed that it has filed the Petition No. 7/MP/2019 owing to the arbitrary and illegal act of the Respondent, PGCIL, in failing to observe and follow the provisions of the Detailed Procedure issued under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009. The matter was heard on 30.5.2019 and after hearing the learned counsels for the parties, order in the Petition was reserved.

3. I.A. was heard on 18.6.2019. During the course of hearing, learned counsel for PGCIL submitted that the matter has already been argued at length and the same cannot be re-argued by filing of IA.

4. Learned senior counsel for the Applicant sought permission to withdraw the IA. Prayer of the Applicant is allowed.

5. Accordingly, I.A. No. 56/MP/2019 is disposed of as withdrawn.

Sd/-
(I.S. Jha)
Member

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(P.K. Pujari)
Chairperson